

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4814**  
ANSWERED ON 29.03.2023

**TUNGSTEN AND LITHIUM**

4814. SHRI HANUMAN BENIWAL:

Will the Minister of MINES be pleased to state:

(a) whether exploration/survey, etc. is being done by the GSI for minerals like Tungsten, Lithium, etc. on the Rewant hill and nearby areas in Degana area of Nagaur district;

(b) if so, the status of the availability of Tungsten, Lithium, etc. as per the latest report of the exploration survey;

(c) whether the Government proposes to take any step for restarting the mining of these minerals in view of the availability of these in the said area; and

(d) if so, the time by which it is likely to be done and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a) & (b): Yes, Sir. During Field Season (FS) 2022-23, two G2 stage projects have been taken up by Geological Survey of India in the North-West extension and South-East extension of Rewat hill block in order to check the continuity of tungsten and lithium bearing mineralized zones. Further, one G3 stage exploration for tungsten and associated element is also under progress in FS 2022-23 in Pipaliya Block, Nagaur district Rajasthan. Presently the work is in progress.

(c) & (d): As per the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and rules made thereunder, the State Governments are empowered to grant the mineral concessions for the minerals located within their respective boundaries.

In so far as mineral lithium is concerned, it is informed that lithium bearing minerals are listed as atomic minerals in Part-B of Schedule I of the MMDR Act, 1957. For the atomic minerals, mineral concessions are granted as per the procedure specified in the Atomic Mineral Concession Rules, 2016 (AMCR, 2016) framed under Section 11B of the MMDR Act.

In order to take further action for mining of any lithium block, the agency conducting the prospecting operation shall submit a geological report to DAE. Upon receipt of the report, DAE shall compare the grade of atomic minerals in the prospecting area with the threshold value.

As per AMCR, 2016 if the grade of atomic minerals is equal to or above the threshold value (as specified in Schedule A of AMCR, 2016), the mining lease is granted to a Government company or corporation owned or controlled by the Government. Otherwise, mineral concessions are granted in accordance with the provisions of Section 10B or Section 11 or Section 17A of the Act by the State Government concerned. For lithium bearing minerals the threshold value is 0.5% (5,000 ppm) Li<sub>2</sub>O in ore, except brine (200 ppm Li, i.e. 200 g/ tonne Li).

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